

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 3**  
**(IB)-33(PB)/2020**

**IN THE MATTER OF:**

Apurv Jain & anr.

.... Applicant/petitioner

Vs.

M/s. Imperia Structures Ltd. & anr.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.01.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:-

Mr. Anant A. Pavgi, Mr. Siddharth Nagpal,  
Advs.

**ORDER**

Learned counsel for the petitioner undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 14.01.2020.

— sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

07.01.2020  
Aarti Makker